

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1120
TO BE ANSWERED ON FRIDAY, THE 24TH JULY, 2026**

RESERVATION LAW IN THE NINTH SCHEDULE OF THE CONSTITUTION

1120. SHRI E TUKARAM:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Union Government has received any request from the Government of Karnataka to include the State's reservation law providing 56 per cent reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes in the Ninth Schedule of the Constitution;

(b) if so, the details of the request and the present status of its examination;

(c) whether the Union Government proposes to introduce a Constitution Amendment Bill to include the said law in the Ninth Schedule of the Constitution, keeping in view the request of the Government of Karnataka; and

(d) if so, the likely timeline for introducing the Bill and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): The Central Government had received a reference from the Government of Karnataka for inclusion of the Karnataka Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of Appointments or Posts in the Services under the State) Act, 2022 in the Ninth Schedule of the Constitution. The Act, forming part of the State's reservation framework, provides for 56 per cent reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes. The said Act, passed by the Karnataka State Legislature, has been

challenged before the Hon'ble High Court of Karnataka and matter is *sub-judice*. In view of the same, it was decided that the request for the inclusion of the said Act in the Ninth Schedule to the Constitution may not presently be appropriate;

(c) & (d): Presently, no such proposal is under consideration.
